

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 363 OF 2018 &
IA NOS. 550 & 550 OF 2019

Dated: 9th April, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of

Dhariwal Infrastructure Limited

.... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr.... Respondent(s)

Counsel for the Appellant(s) : Ms. Divya Chatruvedi
Mr. Saransh Shaw

Counsel for the Respondent(s) : Mr. Anup Jain
Ms. S. Rama for R-2

ORDER

IA No. 550 of 2019 for the delay of **38 days** in filing the reply has wrongly been posted. Hence, there is no need to pass any Order.

(IA No. 536 OF 2019 – Delay in filing reply by R-2)

The learned counsel, Mr. Anup Jain, appearing for the 2nd Respondent submitted that, there is a delay of 23 days in filing the reply which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission of the counsel appearing for the 2nd Respondent, as stated supra, is placed on record.

In the light of the submission of the counsel for the 2nd Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause for the delay has been shown in the application. The same are accepted and the delay in filing the reply is condoned. IA is allowed.

APPEAL NO. 363 OF 2018

The learned counsel, Mr. Anup Jain, appearing for the 2nd Respondent submitted that, he will serve a copy of the reply filed by the 2nd Respondent to the learned counsel for the Appellant during the course of the day.

The learned counsel, Ms. Divya Chaturvedi, appearing for the Appellant prays for four week's time to file rejoinder to the reply filed by the counsel for the 2nd Respondent.

Submissions of the counsel for the 2nd Respondent and the counsel for the Appellant, as stated supra, are placed on record.

The counsel for the 2nd Respondent is permitted to serve a copy of the reply filed by the 2nd Respondent to the counsel for the Appellant during the course of the day. Thereafter, the counsel for the Appellant is permitted to file rejoinder to the reply filed by the counsel for the 2nd Respondent on or before 07.05.2019, after duly serving copy to the counsel for the 2nd Respondent.

List this matter on 14.05.2019, as agreed by the counsel appearing for both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/ss

(Justice N.K. Patil)
Judicial Member